

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF FERTILIZERS
LOK SABHA
UNSTARRED QUESTION NO. 2721
TO BE ANSWERED ON : **01.08.2017**

FERTILIZER DISTRIBUTION LICENCE

2721. SHRI HARI OM PANDAY:
DR. RATNA DE (NAG):
SHRI SANTOSH KUMAR:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether the Government has any proposal to revamp the existing fertilizer distribution licences across the country to ensure adequate availability of fertilizers;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the details of the plan outlay, financial and legal constraints in this regard, if any?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS,
SHIPPING AND CHEMICALS & FERTILIZERS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (d): Madam, Fertilizer is sold across the country through various suppliers through their dealers & retailers network. Under clause 7 and 8 of the Fertilizer (Control) Order, 1985, it is required to obtain Authorisation letter from the notified authority for carrying on the business of selling of fertilizer and Department of Agriculture Cooperation & Farmers Welfare has informed that there is no proposal for amendment in these clauses under consideration of the Government.
